

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.168/05

Monday this the 12th day of December 2005.

CORAM:

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

1. Suja Pillai K, Plappalli Madhom House, Kavumpady, Muvattupuzha, Ernakulam District, Kerala.
2. Sajesh Pillai K. Plappalli Madhom House, Kavumpady, Muvattupuzha, Ernakulam District, Kerala. Applicants

(By Advocate Shri S.Easwaran)

Vs.

1. Union of India, rep. By General Manager,
The South Western Railway,
Hubli, Karnataka.
2. The Divisional Controller of Stores,
General Stores Depot,
The South Western Railway,
Hubli-20, Karnataka. Respondents

(By Advocate Ms.PK Nandini)

The application having been heard on 12.12.2005 the Tribunal on the same day delivered the following

ORDER (Oral)

HON'BLE MR. KV SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicants submitted that the respondents have passed an order dated 31.10.2000 Annexure R-1(a) which he wants to challenge the same. Therefore, he seeks permission to withdraw the O.A. with liberty to the applicants to file a fresh O.A. before the appropriate forum.

2. Permission is granted. O.A is dismissed as withdrawn granting liberty to the applicants to file fresh O.A. No order as to costs.

Dated the 12th December 2005.

K.V.SACHIDANANDAN
JUDICIAL MEMBER

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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Applications No. 168/2005

Wednesday, this the 16th day of November, 2005.

C O R A M :

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. Suja Pillai K,
Piappalli Madhom House,
Kavumpady, Muvattupusha,
Ernakulam District,
Kerala.
2. Sajesh Pillai K,
Piappalli Madhom House,
Kavumpady, Muvattupusha,
Ernakulam District,
Kerala

... Applicants.

(By Advocate Mr. S. Easwaran)

V e r s u s

1. Union of India represented by its
General Manager,
The South Western Railway,
Hubli, Karnataka.
2. The Divisional Controller of Stores,
General Stores Depot,
South Western Railway,
Hubli – 20, Karnataka.

... Respondents.

(By Advocate Ms. P.K. Nandini)

O R D E R (Oral)
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing today, the learned counsel for the respondents has invited my attention to Annexure R-1(a) order dated

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31.10.2000 by which the applicant was removed from service. The said order was not challenged in this O.A. Though the applicant was given several opportunities to represent his case, he did not appear. Consequently, on 30.9.2005, this Court directed the Registry to issue notice to the applicant to be present on the next date, i.e. today, the 16th November, 2005.

Today also, none is present on behalf of the applicant. In the circumstances, this Court is of the view that the applicant is not interested in prosecuting his case. The O.A. is accordingly dismissed in default for non-prosecution. No order as to costs.

(Dated, the 16th November, 2005)



K.V. SACHIDANANDAN
JUDICIAL MEMBER

cvt.